

ITEM NO.17 Court 10 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3583/2021

(Arising out of impugned final judgment and order dated 17-03-2021 in CRMM No. 38917/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

JAGJEET SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and I.R. and IA No.59550/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Siddharth Aggarwal, Sr. Adv.

Ms. Devina Sehgal, AOR

Mr. Kumar Vaibhaw, Adv.

Mr. Uday S. Bhanu, Adv.

Ms. Nitika Khaitan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner at length and having examined the material placed on record and further having regard to the fact that the prayer for anticipatory bail made on behalf of the co-accused was rejected by this Court while dismissing SLP(Crl.) No. 3207 of 2021 on 19.04.2021, we are not inclined to pass any order granting indulgence for anticipatory bail to the petitioner. The Special Leave Petition is dismissed

accordingly.

However, in the interest of justice, it is provided that in case the petitioner surrenders before the Court concerned and files an application for regular bail, the same may be considered and disposed of on its own merits and in accordance with law expeditiously; and for that matter it is also provided that the observations made by the High Court in the order dated 17.03.2021 shall remain confined towards consideration of the prayer for anticipatory bail only.

Pending application(s), if any stands disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)